

It would be seen that the increase can be termed only as marginal and not steep.

Ban on Recruitment to Government Departments and Public Undertakings

1843. SHRI S. KRISHNA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government had imposed a ban on fresh recruitment to Government Departments and Public undertakings as an economy measure;

(b) whether Government propose to lift the ban on recruitment; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No ban as such had been imposed on fresh recruitment to Government Departments and Public Undertakings. As a part of anti-inflationary measures, Ministries/Departments of the Government of India and Public Undertakings were advised in January 1984, not to fill up existing vacancies.

(b) and (c). In regard to Public undertakings, instructions were issued in October 1985 relaxing the ban on filling up of vacancies. In regard to Government Departments, modified guidelines regarding filling up of vacancies were issued in May/July 1986. According to the revised guidelines, subject to fulfilment of certain conditions, vacancies in Government Departments both plan and non-plan-arising due to promotion, retirement, death, resignation, dismissal/removal or deputation etc. can now be filled up.

Setting up of TV Studio At Vishakapatnam

1844. SHRIMATI UMA GAJAPATI RAJU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up a full-fledged TV studio and high power TV transmission centre at Visakhapatnam; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Whereas a high power (10KW) TV transmission Centre has already been functioning at Visakhapatnam since 2nd Aug'86, there is, at present, no proposal to set up a TV Studio Centre at this place.

Overdraft Facility to Kerala

1845. SHRI K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether Kerala Government has requested to enhance the overdraft facility to the State and to increase the period for remitting the overdraft;

(b) if so, the action taken by Union Government thereon; and

(c) whether Kerala Government is remitting the overdraft in time?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) In December, 1989 the Government of Kerala requested for increase in Ways & Means Limit permitted by Reserve Bank of India as also in the time limit for clearing overdraft from 7 to 15 days.

(b) The State Government's requests were not agreed to.

(c) In the current financial year (1989-90) the State Government have been clearing the overdrafts in time.